

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

Appeal No. E/147/2011

(Arising out Order-in- Appeal No. PKS/393/BEL/2010
dated 26.10.2010 passed by the Commissioner (A),
Central Excise, Mumbai III)

CCE Belapur

Appellant

Vs.

M/s. Glasspanne Aluminium (I) Pvt. Ltd.

Respondent

Appearance:

Shri N.N. Prabhudesai, Supdt (AR) for the appellant
None for the respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of hearing : 09-10-2018

Date of decision : 09-10-2018

O R D E R No: **A/87567/2018**

Per: Archana Wadhwa

When the matter was called for hearing, it is observed that the entire claim amount against which appeal was preferred by the department is outside the scope of continuance of litigation as per Litigation Policy of Central Board of Excise & Customs *vide* F.No. 390/MISC/163/2010/JC dated 17th December 2015 supplemented with amended Notification *vide* F. No. 390/Misc./116/2017-JC dated 4th April 2018 and 11th July 2018 which has increased the threshold

monetary limit up to `20,00,000/-. The amount in dispute is
`17,80,648 only /-.

2. Accordingly, the said appeal of Revenue is dismissed
in accordance with new litigation policy, referred above.

(Dictated in Court)

(Sanjiv Srivastava)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)

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